

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 85564 OF 2018

(Arising out of Order in-Appeal No. PUN-EXCUS-001APP-524 TO 526-2017-18 dated 30.10.2017 passed by the Commissioner (Appeals-I), Central Excise & Service Tax, Pune).

AGRICULTURAL PRODUCE MARKET COMMITTEE

Koregaon, APMC, HO, Market Yard,
Koegaon, Dist. Satara,
Maharashtra-415501.

Appellant

Vs.

**COMMISSIONER CENTRAL EXCISE AND SERVICE
TAX-PUNE-I**

41/A, F-Wing, 3rd Floor,
GST Bhavan, Sassoon Road,
Pune-411001.

Respondent

Appearance:

Shri Santaji Kisan Yadav Secretary for the Appellant :
Shri Dhananjay Dahiwal, Dy.Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M.PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85725/2026

Date of Hearing : 05.06.2026
Date of Decision: 05.06.2026

PER : DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Mr. Santaji Kishan Rao Yadav, Secretary of appellant Agricultural Produce Market Committee appears and requests for closure of the proceedings before this Tribunal as they have settled the matter under the Sabka Vishwas Legacy Dispute Resolution Scheme 2019 and received Discharge Certificate in the nature of Form-4 to that effect.

2. Ld. Authorised Representative is present. He informs that no dues is shown pending against the appellant and all particulars including appeal number, amount and every other detail matches with the appeal pending before this Tribunal.

3. Taking note of submission and in acceptance of the request, we dismiss the appeal as withdrawn as has been settled under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019.

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(M.M.PARTHIBAN)
MEMBER (TECHNICAL)